

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-401/(ND)/2017

In the matter of

Mr. Deepak Khanna

....PETITIONER

Vs.

Earth Infrastructure Limited

..RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 10.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : -


For the Respondent/Corporate Debtor : -

ORDER

Mr. Krishan Mohan, Counsel for the petitioner is present and represents that in view of the leading Counsel being held up in the Hon'ble Supreme Court of India, he is not in a position to be present today and in the circumstances, seeks for short adjournment.

From the perusal of the records of this Tribunal, it is seen that vide Order dated 13.12.2017, the Corporate Debtor was given an opportunity to file reply within a period of 10 days. However, it is represented by the Counsel that reply has not been received. Taking into consideration the said representation, ^{one} final opportunity is given to the Corporate Debtor to file its reply within a period of 7 days, failing which, the right to file reply will be closed.

Post the matter on 17.1.2018 for further consideration


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
10.1.2018